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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 198/89

Date of decision 6/3/89.

Armed Forces HQ Steno Association Petitioner

Vs.

Union of India Respondents.

For the petitioner Shri S.K. Gupta,
President of the Association

For the respondents Shri P.H. Ramchandani,
Counsel.

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. K.J. RAMAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporter or not? *No*

JUDGMENT (ORAL)

(The judgment of the Bench delivered by Hon'ble
Mr. P.K. Kartha, Vice Chairman(J))

Heard the applicant and the learned counsel of the respondents. The main relief claimed in the present application is to the effect that a direction be issued to the respondents for setting aside the reversion order passed by them on 13.1.1989 and subsequent thereto. The impugned order states that consequent upon direct recruit Stenographer Grade 'D' having become available, the adhoc appointment of the applicant as Stenographer Grade 'D' is terminated with immediate effect.

2. During the hearing it was brought to our notice that the impugned order has been withdrawn by the respondents. The representative of the applicant also stated that if the candidates sponsored by the Staff Selection Commission joined, the persons who are presently working on ad hoc basis will have no grievance.

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3. As the impugned order has already been withdrawn by the respondents, there is nothing that survives in the present application. The application is, therefore, dismissed at the admission stage as having become infructuous. The applicant will be at liberty to file a fresh application ^{so as} in accordance with law, if he is advised, in case he has any other grievance.

K. J. Ramanay

~~(K. J. RAMAN)~~
ADMINISTRATIVE MEMBER

P. K. Kartha

(P. K. KARTHA)
VICE CHAIRMAN(J)